

Bhabhua, Buxar and Bhojpur is irrigated by the canal system. Some Canal system is very old and as a result its irrigation capacity has declined very much. It provides livelihood to about one lakh people. Madhya Pradesh, Bihar and Uttar Pradesh had signed Ban Sagar agreement, but Uttar Pradesh is drawing water for its thermal power station from Sewan district by violating the agreement and as a result about one third land of Bihar remains unirrigated even today. It faces drought every year. So, through you I urge the union Government to hand over this issue to a tribunal or to the Supreme Court, otherwise a second dispute like that of Cauvery dispute may arise. I would like to caution the Government to take the most stern legal action so that the drought affected land of Bihar may be irrigated.

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): Bihar is a backward State where only 19 percent of land has got irrigation facilities. My constituency Jahanabad has a scheme which covers five blocks. Its name is Punpum Dardha irrigation project. This scheme is pending before the Central Government since 1980. The Central Water Commission which examines the water projects has examined it and has approved this scheme. Bihar Government has allocated about Rs. 50 lakh for this project. I am urging the Government again and again to include this project in Eighth Five Year Plan so that of our blocks i.e. Jahanabad, Masodhi, Kurtha, Dhanrua and Karpi may get water and it could be protected from floods and drought. My demand is that it should be included in the Eighth Five Year Plan. *(Interruptions)*

[*English*]

MR. CHAIRMAN: You can raise only one issue in Zero Hour.

SHRIGEORGE FERNANDES: I spoke on the Bihar situation, an issue which was

raised by some other hon. Member. *(Interruptions)*

I have given notice for it.

[*Translation*]

SHRI RAMESHWAR PATIDAR (Khar-gones): Through you I would like to draw the attention of the House towards an issue of National importance 'Satyam Shivam Sundaram' has always been shown in the logo which is displayed before starting the programme on National channel of Doordarshan. Now it has been changed as 'Satyam Priyam Sundaram'. I had seen it yesterday and I have seen it even today. Has the Government of India changed its policy? Is there any allergy towards this word, because Shiva is the name of one of the Gods of the Hindus and who is worshipped by Hindus and as a result. There is perhaps allergy to word "Shiva" and that is why "Shiva" word has been changed. In Sanskrit Shiva stands for "Well-being". Through this maxim, the happiness and well-being of all the people is desired. Has the Government given up to pray for happiness and well-being of the people?

Under this policy, the word 'Durga Ashtbhuja Dharini' has been left from Vande Madram, our national song and it has been kept incomplete. Who are the officials who have done it? It has been reported in the newspapers that on being enquired on this point, the hon. Minister Shri Ajit Panja replied that he did not know as to who had done it. If this is not the Government policy and the officials themselves have changed it, I would like to know whether the Government would take action against those officers? Would the Government again show it as before by amending it? The Government should make a statement and explain as to how the officers changed it of their own? *(Interruptions)*

SHRIGEORGE FERNANDES (Muzaf-